NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.S.A. No. 04/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.02.2017

NAME OF THE PARTIES: M/s. Filtra Catalysis And Chemicals Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. Rajar Shale Advocate Rajar Shale

ORDER

T.C.S.A. No. 4/230-232/NCLT/MB/MAH/2017 T.C.S.A. No. 5/230-232/NCLT/MB/MAH/2017 T.C.S.A. No. 6/230-232/NCLT/MB/MAH/2017 T.C.S.A. No. 7/230-232/NCLT/MB/MAH/2017

T.C.S.A. No. 8/230-232/NCLT/MB/MAH/2017

At request of the Petitioner Counsel, this Bench hereby appoints M/s. Bhupendra G. Fafadia & Co., Mumbai as C.A. with remuneration of Rs. 2,00,000/-(consolidated), to assist OL of Mumbai in filing his report before this Bench.

CSAs are hereby disposed of.

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial).

Sd/-

V. NALLASENAPATHY Member (Technical).